

Central Government to take up the matter with the State Government of Maharashtra and to reject this change of name which is totally unconstitutional and communal...*(Interruptions)*

MR. DEPUTY-SPEAKER : Please sit down.

*(Interruptions)*

SHRI G.M. BANATWALLA (Ponnani) : It is under the residuary powers of the Central Government ...*(Interruptions)*

MR. DEPUTY-SPEAKER : Shri Chaman Lal Gupta. Now, all others, please sit down.

*(Interruptions)*

*[Translation]*

SHRI RAM NAIK : Mr. Deputy Speaker, hon'ble Member belongs to Kerala...*(Interruptions)*

SHRI CHAMAN LAL GUPTA (Udhampur) : Hon'ble Deputy Speaker, Sir, I would like to draw the attention of the House to a serious matter. There has been continuous firing in our boarder area near Kathua Jammu district from Pakistan for the last one year. Our second Defence live, the people residing at borders, have been defending themselves without taking any money from the Government. But, today the situation is that all the farmers living near the border have abandoned their lands and they have left their villages.

Atleast 50 persons have got injured. The bullets are piercing through the houses. I would like to request the hon'ble Minister of Home Affairs, who is present here, that either the army deployed there, may be allowed to make retaliation in response to the firing from Pakistan or atleast the people at border should be encouraged. They are at the border and there has been firing there constantly. The Government had plans of fencing the border but that has also been stopped. In Kathua and Jammu district, particularly in Ramgarh, there are Abduliya villages, the villages are getting deserted there. I would like to draw the attention of the Minister of Home Affairs to it and I hope that he would make statement in this regard. You please ask the hon. Minister to make a statement.

*[English]*

SHRI RUPCHAND PAL (Hooghly) : Sir, the continuous smuggling out of India antiques of great cultural value has been a matter of grave concern to all of us. According to a TV report in London as also according to a book titled "Sotheby's Inside Story", written by a famous arts journalist, Shri Peter Watson, it has been said that Indian antiques of great cultural value are being smuggled out continuously.

We are worried to learn that accusations have been made that such continuous smuggling out of Indian antiques of great cultural value could be made possible only through some Diplomatic Bags. Although an inquiry

is going on, the TV reports, such books and articles continuously reveal that there is a pattern, a conspiracy and also a nexus in smuggling out the very valuable things belonging to India. The problem is that we do not have any treaty with the UK.

According to the Government of India, an explanation has been given very recently by our High Commissioner and the problem is that till we have any such treaty with the UK about the originality of such valuable antiques, we will be facing such difficulties and it will be very difficult to punish the offenders.

I draw the attention of the Government to this very very serious matter. I also demand that the Government make a statement on the floor of this House so that the Members can have a fullfledged discussion on this very very serious matter.

*[Translation]*

SHRI NAKALI SINGH (Saharanpur) : Mr. Deputy Speaker, Sir, a serious mishappening has occurred in village Daudpura, Police Station Behat in my constituency Saharanpur. Three persons, Kuldeep Singh, Sompal and Suraj Bhan belonging to Daudpur village were going on a moter cycle on 28.2.97. An Ambassador Car, on which there was blue light, was following them. The eyewitness have stated that there were high Police officials in that car. The people of the village say that S.S.P. was in that car. All the three persons were shot down by the said officer who was in that car at 11.00 in the night. There is atmosphere of terror and fear in whole of the area as a result of this incident. People are agitated. All the people, M.L.As and Journalists are demanding that there should be CBI inquiry in the matter. I urge the hon. Home Minister that he may request. The hon'ble Governor to order CBI inquiry in this case.

*[English]*

SHRI P.R. DASMUNSI (Howrah) : Mr. Deputy-Speaker, Sir, there was a very important meeting with leaders from the hilly regions of the country which included leaders of the hilly regions of Ladakh, Uttarakhand, Darjeeling and Jharkhand. This is a matter on which we cannot afford any more confrontation with any ethnic community or group for the sake of the unity of this country. For this, we must behave responsibly and we must interest with everyone at appropriate times so that things are not allowed to go beyond our borders.

Sir, the matter for which I have risen to speak and would like to bring it to your notice is that our Prime Minister made a public declaration both before and after the elections about granting Statehood to Uttarakhand, the process of which, I understand, is going on and is now in the desk of the Prime Minister. I do not know in what form this Statehood would be given to them. But this has given rise to hope to several other groups in the hilly regions including Mr. Subhas

[Shri P.R. Dasmunsi]

Gheising. As has been stated by him, he was very satisfied with the personal interaction that he had with the Home Ministry. The new point that he has raised now is a very serious point.

Sir, we have good relations with Nepal and Bhutan which we would certainly like to consolidate further. The *Gorkha* soldiers who have been drawn in our Front to defend our borders from the ancient times is the pride of our nation. I understand that the point raised by Shri Subhas Gheising is the basic question of whether in the eyes of the ethnic community of Darjeeling-the *Gorkha* population - Darjeeling itself is within India or not. That question is creating confusion in the minds of the people. It is because, according to him - he made it publicly clear and also has made an application to the Supreme Court - in lieu of Darjeeling they are paying some fees on lease to Bhutan as per the Treaty. That is causing concern for the people there. He also has made a patriotic appeal. Let the Government take everybody into confidence and make it clear that these all are integral parts of India and therefore, the question of Statehood would not be that paramount but the very oneness would be very important insofar as the people of Darjeeling are concerned.

I, therefore, urge upon the Government of India, through you, Sir, that without allowing things to go beyond control, the Home Ministry and the Government should take the leaders of the hilly regions into confidence and explain to them the position and address the situation. Even if something has happened historically in the past, let them explain it to them in the present context and it should not allow any more confrontation with any ethnic community in the interest of India and should respond to their urges.

If granting of autonomy to Uttarakhand in terms of giving Statehood has already been decided then let the Government think of clearly as to in what manner they could respond to the urges of the leaders of the hilly regions so that such problems do not arise in future.

MR. DEPUTY-SPEAKER : Please conclude now.

SHRI P.R. DASMUNSI (Howrah) : This is what I would like to appeal to the Government. It is because the leaders of the hilly regions have said that they have already formed a group and if the Government do not respond to them they have some other plans. I feel that they are still under the control of the Government and they are also in a mood to have a dialogue. The Government should not waste more time and should take them into confidence.

Thank you...(Interruptions)

SHRI N.K. PREMCHANDRAN (Quilon) : Sir, I am on the same issue...(Interruptions)

MR. DEPUTY SPEAKER : I am calling only those persons whose notice I have got.

[English]

LT. GENERAL SHRI PRAKASH MANI TRIPATHI (Deoria) : Mr. Deputy-Speaker, Sir, I wish to bring to your notice and to the notice of this House the serious situation arising out of the Report of the Fifth Pay Commission. Almost all services excepting the Indian Administrative Service are unhappy and dissatisfied with this Report. Now, a Committee of Secretaries has been set up to see this Report and recommend its implementation. Earlier also, one of the Members of the Fifth Pay Commission who was the Member Secretary, is from the Indian Administrative Service. It is well known that excepting the Indian Administrative Service all other Services are unhappy and dissatisfied with the recommendations of the Report. Now, eight Secretaries from the same Indian Administrative Service are sitting down to recommend its implementation. There is, therefore, no confidence that justice will be done in this matter.

I feel, of all the Services, the Defence Services have really been neglected. You are well aware that already our young men are not joining the Defence Services and there is tremendous shortage of officers in the Services. This may lead to lack of our Defence capability. It is a very serious matter. This Report is now driving the Defence Services into a state where, I hope it does not happen, they have to resort to such tactics as are followed in the Civil Services. I, therefore, want to urge the House and the Government of India that this Report must not be implemented unless the House is satisfied and unless the others, particularly the Services representatives, have a say in this matter.

[Translation]

SHRI JAI PRAKASH (Hissar) : Mr. Deputy Speaker Sir, through you I would like to draw the attention of the Union Government to the J.R.Y. and S.R.Y. Schemes for which the funds are provided by the Union Government and are spent by the Deputy Commissioner of the districts. Several Members have made complaints that these funds are not spent for schemes suggested by them. These funds as provided by the Union Government therefore, the opinion of the public representative must be ascertained but when we approach the Deputy Commissioner or the Additional Deputy Commissioner then, we are told that we have nothing to do with these funds. I would like to draw the attention of Government through you that bureaucratee spend these funds in the manner they like-which needs to be checked. These funds should be spent after consultations with the local public representative. A grant of Rs. five crores was sanctioned for my area however I am not being consulted at any stage to spend these funds instead the Deputy Commissioner and his favourite officers are spending these funds in an arbitrary manner and nobody is paying